

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01063/2018

Chandigarh, this the 6th day of September, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...
Ruchi aged about 31 years D/o Sh. Balram R/o House No. 36, Sector 19, Huda Plot, Panchkula, Haryana – 134109 (Group C)

....Applicant
(Present: Mr. Arjun Sheoran, Advocate)

Versus

1. UT of Chandigarh, through its Secretary, Department of Medical Education and Research, Civil Secretariat, Deluxe Building, Sector 9, Chandigarh, through its Secretary – 160009.
2. Government Rehabilitation Institute for Intellectual Disabilities (GRID) through its Director, Sector 31, Chandigarh – 160030.

Respondents

ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)

1. At the very outset, learned counsel submitted that the applicant may be allowed to withdraw this O.A., with liberty to file it afresh, with better particulars, on the same cause of action.
2. Ordered accordingly.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 06.09.2018

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